

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3532
(TO BE ANSWERED ON 07.12.2016)

PROSECUTION OF PUBLIC SERVANTS

3532. SHRI ASADUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state:

- (a) whether as of now, law bars citizens from filing complaints for prosecution of public servants alleged to have committed offences;
- (b) if so, whether the Government has amended rules for allowing general public to seek approval for prosecution of IAS officers;
- (c) if so, the details thereof;
- (d) whether the Government has also amended rules in regard to definition of family members of Government servants;
- (e) if so, the details thereof; and
- (f) the extent to which these amendments are likely to curb corruption in the name of family by public servants?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)to(c): No Madam, there is no law which bars citizens from filing complaints for prosecution of public servants alleged to have committed offences.

No Madam, as on date DoPT has not amended any rules for allowing general public to seek approval for prosecution of IAS officers.

(d) to (f): No Madam, AIS (Conduct) Rules, 1968 & CCS (Conduct) Rules, 1964 have not been amended in regard to definition of family members of Government servants.

However, recently this Department has clarified vide O.M.No.11013/4/2016-Estt.A-III dated 20.07.2016 that in the context of Rule 4 (1) and 4 (3) of the CCS (Conduct) Rules "Members of Family" in relation to a Government servant include wife or husband, son or daughter, parents, brothers or sisters or any person related to any of them by blood or marriage, whether they are dependent on the Government servant or not.
